

10.10 hrs.

**AIRCRAFT (AMENDMENT) BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : I beg to move for leave to introduce a Bill further to amend the Aircraft Act, 1934.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Aircraft Act, 1934."

*The motion was adopted.*

DR. SAROJINI MAHISHI : I introduce the Bill.

**SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL\***

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill to amend Supreme Court Judges (Conditions of Service) Act, 1958.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Supreme Court Judges (Conditions of Service) Act, 1958."

*The motion was adopted.*

SHRI H. R. GOKHALE : I introduce the Bill.

10.11 hrs.

**HIGH COURT JUDGES (CONDITION OF SERVICE) AMENDMENT BILL\***

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill further to amend the High Court Judges (conditions of Service) Act, 1954.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954."

*The motion was adopted.*

SHRI H. R. GOKHALE : I introduce the Bill.

**CONSTITUTION (TWENTY-SEVENTH AMENDMENT) BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI K. C. PANT : I introduce the Bill.

10.12 hrs.

**GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963 and also further to amend the Sixth Schedule to the Constitution and the Representation of the People Act, 1950.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Government of Union Territories Act, 1963 and also further to amend the Sixth Schedule to the

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†Introduced with the recommendation of the President.